

[*Translation*]

Sitapur Plywood Manufactures Limited

131. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of LABOUR be pleased to state:

(a) whether M/s. Sitapur Plywood Manufactures Limited, Sitapur have not deposited their contribution in the Employees Provident Fund Account;

(b) if so, the reasons therefor;

(c) the amount to be deposited by the employers till date and the efforts being made to deposit this amount; and

(d) the action being taken against the employers for not depositing the said amount in time?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) and (b) Due to financial crisis, M/s. Sitapur Plywood Manufacturers Ltd. have defaulted in payment of P.F. dues.

(c) and (d) According to the EPF Organisation a sum of Rs. 11.93 lakh is outstanding against the establishment. Necessary Revenue Recovery Certificates have been issued and sanction has also been granted for filing complaints against the employer in the Court of Law.

[*English*]

Unauthorised Colonies

132. SHRI MANGAL RAM PREMI: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Delhi High Court had given directions to the Union Government in regard to regularisation of 1073 unauthorised colonies in Delhi;

(b) if so, the progress made therein; and

(c) the reasons for not regularising the sale-purchase of plots allotted under 20 point programme to the people of weaker sections of the society in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) The Hon'ble High Court of Delhi in CWP. No. 4771/93 has restrained the respondents, including Union of India, from taking any further decision or action for regularising any unauthorised colony in Delhi till further orders. However, in its order dated 9th December, 1996, the Court directed Secretary, Department of Urban Development, Ministry of Urban Affairs & Employment to set up a High Level Committee to examine various issues relating to unauthorised colonies in Delhi. The Committee was required to submit its report to the Hon'ble High Court. The Committee has since submitted its report to the Hon'ble High Court. The matter is still subjudice.

(c) Government of N.C.T. of Delhi has reported that plots under 20 point programme are allotted to the landless

and the houseless persons. Sale purchase of these plots is against the spirit of allotment and will defeat the purpose of allotment of plots to weaker sections of the society.

Recovery of NBCC Outstanding Amount

133. PROF. AJIT KUMAR MEHTA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the National Building Construction Corporation (NBCC) Limited had requested the Ministry's intervention in the recovery of the outstanding amount running into crores of rupees on account of the projects undertaken by it abroad;

(b) if so, the details thereof; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) to (c) A sum of Rs. 135.82 crore excluding interest claim of Rs. 134.69 crores is outstanding as on 31.3.97 against projects undertaken by NBCC Ltd. in Libya and Iraq. With a view to realise the outstanding dues from Libya, a delegation led by Union Minister of State for Industrial Development visited Libya in April, 1995. N.B.C.C. Ltd. has also appointed a local agent in Libya for realisation of its dues in association with the dues a Task Force has been constituted by the Government of India for realisation of the remaining dues.

Tribal Child Labour

134. KUMARI FRIDA TOPNO: Will the Minister of LABOUR be pleased to state:

(a) the number of Tribal Child Labour identified in the State of Orissa, Bihar and Madhya Pradesh during the last two years;

(b) the steps taken/proposed to be taken to rehabilitate them;

(c) the time schedule worked out and the amount sanctioned for their rehabilitations, State-wise; and

(d) if not, the reasons therefor;

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR): (a) to (d) Information is being collected and will be laid on the Table of the House.

[*Translation*]

Development of Small Towns

135. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the criterion for allocation of funds for various schemes under the Centrally sponsored schemes such as